

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

STARRED QUESTION NO:291
ANSWERED ON:12.12.2014
MEDICAL COLLEGES
Maganti Shri Murali Mohan

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) The norms and procedure laid down with regard to grant of permission to open medical colleges in the country;
- (b) Whether a number of applications to set up medical colleges in various parts of the country are pending with the Government/Medical Council of India (MCI) for clearance;
- (c) If so, the details thereof and the reasons therefor along with the time by which these are likely to be cleared, State/ UT-wise; and
- (d) The measures being taken by the Government to avoid procedural delays in grant of permission to set up medical colleges in the country?

Answer

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR)

(a) to (d): A statement is laid on the Table of the House

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 291 FOR 12TH DECEMBER, 2014

- (a) The norms and procedure with regard to grant of permission to open Medical Colleges in the country have been laid down in Indian Medical Council Act, 1956 and " Establishment of Medical Colleges Regulations 1999", as amended from time to time.
- (b) No
- (c) & (d) Do not arise